

Shrimati Indira Gandhi: We have seen even before Independence; we have seen after Independence, how the spreading of a particular ideology, of an idea, does lead to certain situations. Such situations do not suddenly rise up or suddenly happen. The poisonous seed is sown little by little and it is this that we have to fight. There may be a violent deed here and there. I do not condone it in anyway. The deliberate sowing of seeds of discussion, the deliberate sowing of ideas which create fissiparous tendencies and which create and encourage violent action, these, I believe, should not be condoned by anyone either in this House or outside. This is what I wanted to say here.

डा० राम मनोहर लोहिया : विचार नहीं रहता तब जिन्दा जलाये जाते हैं।

Mr. Deputy-Speaker: Order, order.

Shrimati Indira Gandhi: The Government is fully aware of the situation and we will take every possible measure to deal with it with all the strength at our command.

Mr. Deputy-Speaker: All right. We will take up the next item of business.

श्री बागड़ी : जब लोग जलाये गये उस वक्त पुलिस कहाँ थी ?

डा० राम मनोहर लोहिया : यहाँ पर आम्ला खत्म हो गया ? प्रस्ताव का क्या हुआ जनाब ?

श्री बागड़ी: सरकारी पक्ष और विरोधी पक्ष दोनों ने कहा है कि सरकार अपनी जिम्मेवारी निभाने में फेल हुई है। इसलिए मैं निवेदन करता हूँ कि मेरे काम रोकें प्रस्ताव को मंजूर किया जाए।

उपाध्यक्ष महोदय : मैं उसको एडमिट नहीं करता हूँ।

श्री बागड़ी : घापको करना चाहिये। सभी ने माना है कि सरकार फेल हुई है। घापको उसको एडमिट करना चाहिये।

Mr. Deputy-Speaker: Order, order. Please sit down. It has been disallowed; the Adjournment Motion has been disallowed.

17.49 hrs.

DEMANDS* FOR GRANTS ON ACCOUNT, 1966-67

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to move:

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1967, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 146."

Mr. Deputy-Speaker: Motion moved:

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1967, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 146."

Shri Hari Vishnu Kamath (Hoshangabad) rose—

Mr. Deputy-Speaker: Normally, there would not be any speeches at this stage.

Shri Hari Vishnu Kamath: That is no argument and that is no reason why I should not rise to make some observations. I would, Sir, invite your attention to rule 214.

*Moved with the recommendation of the President.

[Shri Hari Vishnu Kamath]

Rule 214(3) says:

"Discussion of a general character may be allowed on the motion or any amendments moved there-to. . . ."

So, under this rule, not only on the amendments, but on the motion itself, discussion must be allowed.

And rule 214(4) says:

"In other respects, a motion for vote on account shall be dealt with in the same way as if it were a demand for grant."

I am dealing with it in the same manner as if it were a demand for grant.

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): But normally. . . .

Shri Hari Vishnu Kamath: There is nothing normal nowadays; we are in an abnormal situation.

Shri S. M. Banerjee (Kanpur): There is emergency.

Shri Hari Vishnu Kamath: Article 113 provides that. . . I will read it.

Mr. Deputy-Speaker: Not necessary; you go on with your speech on the demands.

Shri Hari Vishnu Kamath: At the outset, I would refer to their carelessness, remissness so that the new Finance Minister might pay more attention to these errors in drafting or printing or finalising the heads of demands. We have got here a demand for grant on account, under the head "Ministry of Transport and Aviation." But here in this question list, the ministry is described as the Ministry of Transport, Aviation, Shipping and Tourism. I do not know which Ministry really functions, whether this or that. They must have the same identical description for a particular ministry throughout in all government documents.

This is not my document; here is the question list published by the Lok Sabha Secretariat on information from the government which shows what the ordinary description of the ministry is. My hon. friend, Mr. Ponacha, the Minister of State is here. The Minister of State in the Ministry of Finance, Mr. Bhagat, is also here. The senior Finance Minister is also here.

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): The Cabinet Minister is also here.

Shri Hari Vishnu Kamath: I did not notice him; he is hiding his lights under a bushel. The first thing to be clarified is whether the demand is for the Ministry of. . . .

Mr. Deputy-Speaker: It is a printer's devil.

Shri Hari Vishnu Kamath: I do not know how many devils are here; let not hell be empty, and all the devils, let loose here; The first thing to be clarified is whether this demand is on account of transport and aviation only or on account of transport, aviation, shipping and tourism.

Shri B. R. Bhagat: What is your suggestion?

Shri Hari Vishnu Kamath: It is up to you; it is your demand, not mine. You have to be careful about this matter. I am pointing out your remissness, carelessness. They have been sitting there for 15 years and still careless. It is not my look-out. I will do it on some other occasion. The senior minister should know what the correct thing to do is.

I now take up the demand for grant on account of Rajya Sabha, Demand No. 11 at page 8. Part of this demand, which is charged, is given as Rs. 14,000.

Now, if you will refer to this Summary of Demands for Grants, you will get a comparative figure for the last

two years. You will find that while the amount charged on account of Lok Sabha is constant, uniform, for 1965-66 and 1966-67—and there is a very trivial difference, a trifling difference—the amount charged on account of Rajya Sabha has shown an inordinate tendency to rise.

Shri Parashar (Shivpuri): Sir, there is no quorum in the House.

Shri Hari Vishnu Kamath: That is good. I will continue tomorrow.

Mr. Deputy-Speaker: The bell is being rung.

The bell has stopped. There is no quorum. It is also six o'clock. The House stands adjourned till 11.00 A.M. tomorrow.

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 18th, 1966/Phalgun 27, 1867 (Saka).